

**GOVERNMENT OF INDIA  
TOURISM AND CULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:183  
ANSWERED ON:21.07.2003  
DAMAGE DUE TO ILLEGAL MINING  
SRIPRAKASH JAISWAL

**Will the Minister of TOURISM AND CULTURE be pleased to state:**

- (a) whether the illegal mining activity at Fatehpur Sikri, Agra is causing irreparable damage to Buland Darwaza and other historical buildings;
- (b) if so, the details thereof along with the names of persons and organisations who have been granted permit for mining activities using dynamite; and (
- (c) the steps taken/proposed to be taken by the Government to preserve and protect these historical monuments and natural surroundings and environment?

**Answer**

MINISTER FOR TOURISM AND CULTURE (SHRI JAGMOHAN)

- (a) The illegal mining activities within the radius of 10 km of Fatehpur Sikri, may endanger its historical buildings including Buland Darwaza.
- (b) As per information made available by the field office, the Government of Uttar Pradesh has issued 40 leases for mining operations of which one has been cancelled, 5 leases have expired, 34 leases were also cancelled but were later on revoked by the order of the Court of Commissioner, Agra. In all the cases of lease, blasting is not permitted as per the conditions of the lease; however, there are occasional complaints in this regard. Names of the persons granted permit for mining activities are given in the Annexure.
- (c) The Agra Circle of the Archaeological Survey of India has been requesting the State Government of Uttar Pradesh and district authorities of Agra from time to time to stop illegal mining activities near Fatehpur Sikri. A Project Report for integral development of the Fatehpur Sikri has been submitted by the Archaeological Survey of India to the Hon'ble Supreme Court of India wherein the mining and quarrying operation within 10 km radius of the World Heritage Monument have been proposed to be prohibited. In compliance to the directions of the Hon'ble Supreme Court of India, the Government of Uttar Pradesh has filed an affidavit on 16.10.2001 with necessary comments on the proposal of the Archaeological Survey of India. The Chief Secretary of Uttar Pradesh has issued instructions to the district authorities of Agra to stop mining activities within 10 km of Fatehpur Sikri. The Commissioner, Agra Division has also been addressed by the Director General, Archaeological Survey of India to intervene and direct the concerned authorities to stop forthwith such illegal mining/quarrying operations within the 10 km radius of Fatehpur Sikri, a World Heritage Monument.

Annexure

Annexure referred in reply to Part(b) of Lok Sabha Unstarred Question No. 183 to be answered on 21.07.2003. Detailed List of lease holders of the mining operation at Fatehpur Sikri, a World Heritage Monument

S.L.No. Name and address of Lease Holder Name of Block Raqba Period Remarks  
the area Number

- |    |   |        |           |            |   |
|----|---|--------|-----------|------------|---|
| 1. | Sh. Munna Samar, S/o. Sh. Umeri, Kirawali Jetana  | 05     | 5.00 acre | 29.01.2005 | Due to the use of explosive, lease was cancelled but later revoked by the order of the Court of Commissioner, Agra. |
| 2. | Sh. Bharat Singh, S/o. Sh. Mohan Singh, and Sh. Bhima, S/o. Sh. Kishan Singh, ( Kirawali) | Jetana | 012       | 5.00 acre  | 05.10.2005 -do-   |
| 3. | Sh. Umed Singh, S/o. Pyarealal, Kirawali Jetana   | 10     | 5.00 acre | 29.01.2005 | -do-  |
| 4. | Sh. Diwan Singh, S/o. Sh. Hardam Singh, Kirawali, Sandha                                  | 410    | 6.00 acre | 05.01.2005 | -do-  |

- 5.Sh. Ram Singh, S/o. Nawal Singh, Kirawali Jetana 23 2.30 acre 05.01.2005 -do-
- 6.Sh. Ramesh Chand & others S/o. Sh. Param, Kirawali, Vacchhat 04 5.00 acre 05.01.2005 -do-
- 7.Sh. Rakesh Kumar, S/o. Sh. Munna Yaha, Kirawali Jetana 16 3.00 acre 08.06.2005 -do-
- 8.Sh. Devi Singh, S/o. Kirawali Jetana 12 5.00 acre 05.04.2005 -do-
- 9.Smt. Omvati, W/o. Harish Chandra Garg, Kirawali, Jetana 04 5.00 acre 29.12.2005 -do-
- 10.Sh. Hira Singh, S/o. Kishan Singh, Kirawali Chhyaran 289 2.00 acre 31.05.2005 -do-
- 11.Sh. Prem Singh, S/o. Sh. Nenia Ram, Kirawali Jetana 11 5.00 acre 19.03.2005 -do-
- 12.Sh. Santoshi, S/o. Giriraj, Kirawali Nayapath 03 5.00 acre 04.01.2005 -do-
- 13.Sh. Hardum Singh, S/o. Dota Singh, Kirawali Sandha 299 8.00 acre 19.03.2005 -do-
- 14.Sh. Manoj Kumar, S/o. Sh. Janak Singh, Kirawali, Sandha 289 3.00 acre 14.04.2005 -do-
- 15.Sh. Mahabir, S/o. Sh. Raghubansh, Kirawali Jetana 22 6.50 acre 14.03.2005 -do-
- 16.Sh. Rajbir Singh, S/o. Lakhan Singh, Kirawali, Jetana 20 3.00 acre 11.07.2005 -do-
- 17.Smt. Birma Devi, W/o. Kedar Nath, Kirawali Rashulpul 276 5.00 acre 01.06.2005 -do-
- 18.Sh. Pritam Singh, S/o. Atar Singh, Kirawali, Jetana & Sandha 289 5.00 acre 01.06.2005 -do-
- 19.Sh. Ram Prasad, S/o. Sh. Cheta, Kirawali Vacchhat 06 6.00 acre 24.02.2005 -do-
- 20.Sh. Bhagaban Singh, S/o. Sh. Rebati Singh, Kirawali, Jetana 07 5.00 acre 29.01.2005 -do-
- 21.Sh. Ashok Kumar, S/o. Sh. Vijendra Singh, Kirawali, Vacchhat 02 5.00 acre 05.01.2005 -do-
- 22.Sh. Prem Chand Singh, S/o. Shyama, Kirawali Verawali 45 5.50 acre 26.07.2005 -do-
- 23.Sh. Jagbir Singh, S/o. Gobardhan Singh, Kirawali, Vacchhat 01 5.00 acre 14.05.2005 -do-
- 24.Sh. Bhagia Singh, S/o. Sh. Karam Singh, Kirawali, Mandi 01 6.00 acre 15.03.2005 -do-
- 25.Sh. Umesh Shisodiya, S/o. Ramendra Singh, Kirawali, Sandha 410 5.00 acre 09.01.2005 -do-
- 26.Sh. Rambir Singh, S/o. Harbilash, Kirawali Vacchhat 05 5.00 acre 05.01.2005 Cancelled
- 27.Sh. Kedar Nath, S/o. Gauri Shankar, Kirawali Jetana 08 5.00 acre 11.09.2005 Due to the use of explosive, lease was cancelled but later revoked by the order of the Court of Commissioner, Agra.
- 28.Sh. Chhatar Singh, S/o. Sh. Deepa, Kirawali Jetana 06 5.00 acre 11.09.2005 -do-
- 29.Sh. Ashok Kumar, S/o. Vijendra Singh, Kirawali, Dabar 230 5.00 acre 21.05.2005 -do-
- 30.Sh. Dharam Vir Singh, S/o. Jay Shankar, Kirawali, Jetana 15 3.00 acre 29.11.2005 -do-
- 31.Sh. Prithviram Singh, S/o. Janak Singh, Kirawali, andha 298 5.00 acre 18.06.2005 -do-
- 32.Sh. Dara Singh, S/o. Ram Bilas, Kirawali Takhtur 137 2.00 acre 13.12.2005 -do-
- 33.Sh. Ram Prasad, S/o. Ram Bharase, Kirawali Jetana 14 3.00 acre 08.02.2006 -do-
- 34.Sh. Mang Singh, S/o. Bhajana Lal, Kirawali Pakhtla 555 2.00 acre 05.01.2003 Period of expired
- 35.Sh. Rambir Singh, S/o. Bed Singh, Kirawali Sandha 410 4.00 acre 08.02.2003 -do-
- 36.Sh. Bhupchand, S/o. Netaram, Kirawali Rasulpur 276 3.00 acre 16.03.2003 -do-
- 37.Sh. Uday Singh, S/o. Rambilas, Kirawali Sandha 289 2.00 acre 26.03.2003 -do-
- 38.Sh. Sitaram Singh, S/o. Pritam Singh, Baskhabati 45 2.50 acre 03.08.2003 -do-  
Kirawali
- 39.Sh. Mahabir Singh, S/o. Bhola Ram, Kirawali Pakhtla 556 2.00 acre 16.03.2004 Due to the use of explosive, lease was cancelled but later revoked by the order of the Court of Commissioner, Agra.
- 40.Sh. Mahabir Singh, S/o. Bhola Ram, Kirawali Pakhtla 434 2.00 acre 16.03.2004 -do-